

**THE CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR  
ORDER SHEET**

APPLICATION NO.: \_\_\_\_\_

Applicant (S)

Respondent (S)

Advocate for Applicant (S)

Advocate for Respondent (S)

OTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

20.10.2010

OA No. 90/2010 with MA 57/2010

Mr. C.B. Sharma, Counsel for applicant.  
Mr. T.P. Sharma, Counsel for respondents.

Heard learned counsel for the parties.

Learned counsel for the respondents has produced the record pursuant to the directions given by this Tribunal, which has been opened in the open court. The applicant has obtained 40 marks, as such, she has not qualified the selection/written test as she has not obtained 60 marks in the written test.

Thus in view of what has been stated above, the applicant is not entitled to any relief, even if she is held to be eligible to appear in the examination. It is made clear that we have not gone into the question of eligibility of the applicant and this OA is being disposed of since the applicant has not qualified the selection/written test.

IR granted on 09.02.2010 and continued from time to time is vacated. The record so produced before the Court has been returned back to the officer concerned in the presence of the learned counsel for the parties.

The OA is disposed of accordingly.

In view of the order passed in the OA, no order is required to be passed in MA No. 57/2010, which is disposed of accordingly.

*Anil Kumar*  
(ANIL KUMAR)  
MEMBER (A)

*M.L. Chauhan*  
(M.L. CHAUHAN)  
MEMBER (J)

AHQ